

EFFORTS TO MODERNISE THE SOURCING OF ECONOMIC DATA MoSPI rolls out system for tracking emerging industries

FE BUREAU
New Delhi, November 18

AS PART OF efforts to widen and modernise the sourcing of economic data, the Ministry of Statistics and Programme Implementation (MoSPI) on Tuesday unveiled the National Industrial Classification (NIC) 2025 — a comprehensive overhaul aimed at capturing emerging industries such as digital platforms, renewable energy, and intermediation services.

UPDATED NORMS

- Overhaul aimed at capturing industries such as digital platforms, renewable energy, and intermediation services
- A key feature of NIC 2025 is the introduction of a six-digit India-specific coding structure
- It replaces the existing five-digit system



New framework enhances the coverage of environmental and green economy activities

- NIC will serve as a vital statistical standard for compiling and analysing economic indicators
- India's classification system, first introduced in 1962

The updated classification aligns with the International Standard Industrial Classification of All Economic Activities (ISIC) Revision 5 developed by the United Nations Statistics Division and has been prepared by the National Statistics Office (NSO) to categorise activities across industries more precisely.

According to MoSPI, "cloud infrastructure, blockchain, platform-based services, and web search portals are distinctly classified, reflecting the evolving nature of the digital economy."

Such as power, retail, logistics, healthcare, education, real estate, and food services," it added. The latest classification expands to Sections A to V (previously A to U), with several sections reorganised to reflect new economic realities.

India's classification system, first introduced in 1962, has undergone several revisions in line with global standards and the evolving economy — resulting in NIC 1970, NIC 1987, NIC 1990, NIC 1998, NIC 2004, and NIC 2008.

ED arrests Al Falah group chairman under PMLA

FE BUREAU
New Delhi, November 18

THE DIRECTORATE OF Enforcement (ED) on Tuesday arrested Jawad Ahmed Siddiqui, chairman and managing trustee of Al Falah Charitable Trust and Al Falah Group, in connection with a money laundering case.

Falah University in Faridabad and the residences of several key individuals.

and UGC recognition under Section 12(B) to mislead students and parents. The UGC has clarified that the university is only listed under Section 2(f) and therefore ineligible for central grants.

MoS Seth pitches for co-production in defence

MINISTER OF STATE for Defence Sanjay Seth, who held a bilateral meeting with his UAE counterpart Mohammed Mubarak Al Mazrouei, has urged that the two sides should "explore" joint research and development, and co-production in the

defence sector. The meeting took place on Monday, on the sidelines of the Dubai Air Show. Seth chaired an industry roundtable on the theme 'Defence Technology Collaboration and Manufacturing in India'. PTI

'No tolerance': Jaishankar on terrorism at SCO meet

External Affairs Minister S Jaishankar with Russian President Vladimir Putin during their meeting at the Senate Palace of the Kremlin in Moscow, on Tuesday

AS INDIA has demonstrated, we have the right to defend our people against terrorism, and will exercise it," External Affairs Minister S Jaishankar said in his address at the Shanghai Cooperation Organisation (SCO) Council of Heads of Government meeting.

Paschim Gujarat Vij Company Ltd.

CIN: U40102GJ2003SGC042908
Regd. & Corporate Office,
Laxminagar, Nana Mava main road,
RAJKOT-360004, GUJARAT

E-Tender Notice : PGVCL/PROJ/VGS/Lattice/PI-P8/191 to 198

PGVCL invites request for bids For the Resilient Power Infrastructure-Project for Disaster Resilient, Environment friendly and Climate Proof Electricity Distribution Overhead Network in Coastal area of PGVCL by placing Reinforced bar Lattice Pole (Galvanized) and insulators for placing AL-59 MVCC Conductors, all allied accessories and Earthing in the Proposed Viksit Gujarat Scheme by the GoG for the Year 2025-26 viz. (Packages-1 to 8). These are put up on on-line (e-Tender) website <https://tender.nprocure.com> and www.pgvcl.com. Interested bidders are requested to submit the tender bids online only. The tender documents for view and download are also available on our website www.pgvcl.com. In future, if any amendments will be required for this tenders, same will be uploaded only on above websites. "Use Solar Energy-Green Energy"

Date:- 18.11.2025 Chief Engineer (Project and R&C)-PGVCL

Bank of Baroda
 Katrap Badlapur Branch : Raghunandan Apartment, Ground Floor, Ghorpade Chowk, Badlapur (East)-421 503
 Phone : 0251-2696985 • Email : vjbad@bankofbaroda.co.in
 Website : www.bankofbaroda.com

ANNEXURE-I – REDEMPTION NOTICE

Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
 Ref. No. VJBADL/AD/2025-2026 Date : 29.10.2025

To,
SHAMMI AHMED KHAN
 Room No. 302, SE, 20D, Bhanu Apartment, Pit No. 58, Bonkode, Koperkhairane, Navi Mumbai-400 709

SHABANA MOHAMMAD HASHIM SHAIKH
 Room No. 302, SE, 20D, Bhanu Apartment, Pit No. 58, Bonkode, Koperkhairane, Navi Mumbai-400 709

Re.: Notice under Rule 6(2) and / or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).

Ref :- 1. Demand Notice dated 03.10.2017 issued U/s. 13 (2) of SARFAESI Act 2002.
 2. Possession Notice dated 11.12.2017 issued U/s. 13 (4) of SARFAESI Act 2002.

Dear Sir / Madam,
 Whereas the Authorised Officer of the Bank of Baroda, Branch Badlapur Katrap address Raghunandan Apartment, Ground Floor, Ghorpade Chowk, Badlapur East-421 503 being Secured Creditor Bank in exercise of the powers conferred U/s. 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated 03.10.2017 calling upon you being Borrowers(s) / Mortgagor(s) / Guarantor(s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred U/s. 13(4) of the said Act read with Rule 4 and / or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule. [Copy of Possession Notice dated 11.12.2017 is attached herewith for ready reference]

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

SCHEDULE OF SECURED ASSETS / PROPERTIES				
Sr. No.	Description of the Movable / Immovable Properties	Date of Possession	Type of Possession	Date & Time of Inspection & Auction and Place
1	Flat No. 402, adg 440 Sq. ft. Builtup area Building known as "SUNRISE APARTMENT" Karjat Badlapur Road, Near H. P. Petrol Pump, Plot No. 2, Survey No. 45, Hissa No. 1 (P), Village : Belavali, Taluka : Ambarnath, District : Thane Within the limits of Kulgaoan Badlapur Municipal Council.	11.12.2017	Physical	16.12.2017

Yours faithfully,
 sd/-
 Authorized Officer
 Bank of Baroda
 Branch : Badlapur Katrap

FORM P9 PUBLIC ANNOUNCEMENT
 (Under regulation 19 (2) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)
FOR THE ATTENTION OF THE CREDITORS OF SAB EVENTS & GOVERNANCE NOW MEDIA LIMITED

Notice is hereby given that the Adjudicating Authority, Mumbai Bench-I has ordered for the commencement of pre-packaged insolvency resolution process for SAB Events & Governance Now Media Limited on 11.11.2025. (Certified copy received on 17.11.2025)

RELEVANT PARTICULARS		
I	II	III
1	Name of Corporate Debtor	SAB Events & Governance Now Media Limited
2	Former name(s), if changed in Last Two years	-
3	Date of incorporation of corporate debtor	March 21, 2014
4	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
5	Identification Number	L22222MH2014PLC254848
6	Address of the registered office and principal office (if any) of corporate debtor	7 th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri West, Mumbai City, Maharashtra, India-400 053.
7	Pre-packaged insolvency commencement date	11.11.2025 (Certified copy received on 17.11.2025)
8	Name and Registration Number of the resolution professional	Kedar Parsuram Mulye IBBI/PA-001/IP-P-01365/2018 -2019/12282
9	Address and e-mail of the resolution professional, as registered with the Board	1301, Chaitanya Residency, Jay Prakash Nagar, Road No. 2, Goregaon East, Mumbai Suburban, Maharashtra-400 063. Kmulye@hotmail.com
10	Address and e-mail to be used for correspondence with the resolution professional	1301, Chaitanya Residency, Jay Prakash Nagar, Road No. 2, Goregaon East, Mumbai Suburban, Maharashtra-400 063. sahevntspir@gmail.com
11	List of claims shall be made available from [22.11.2025] at:	Website of IBBI : https://ibbi.gov.in Website of the Corporate Debtor: https://www.governancenow.com/investor-info 1301, Chaitanya Residency, Jay Prakash Nagar, Road No. 2, Goregaon East, Mumbai Suburban, Maharashtra-400 063.

KEDAR PARSURAM MULYE
 Resolution Professional
 Email Id : Kmulye@hotmail.com
 Reg. No. : IBBI/PA-001/IP-P-01365/2018 -2019/12282
 Address : 1301, Chaitanya Residency, Jay Prakash Nagar, Road No. 2, Goregaon (East), Mumbai Suburban, Maharashtra-400 063.
AFA valid up to : 30.06.2026

Date : 19. 11. 2025
 Place : Mumbai

November 19, 2025

To,
 ARCs / Banks / NBFs / FIs

Dear Sir / Madam,
 Sammaan Capital Limited (SCL/Company) in terms of its policy on "Sale of Financial Assets" and in line with the regulatory guidelines had negotiated with an ARC and following the receipt of "expressions of interest" and subsequent due-diligence, we have received following bids from the ARC (the "Base Bids"):

Loan/Asset	Region	Highest Bid Price [₹ in Cr]
Asian Hotel (North) Limited	NCR	95.77 Crs

Now the Company is inviting counter bids or subsequent offers from interested ARCs/banks/ non-banking financial companies/ financial institutions (the "Prospective Investors") for sale of the Financial Assets under "SWISS Challenge method". The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received, will be treated as challenger bid. The bidder who has submitted base bid offer will be invited to match the challenger bid. In case the base bidder failed to match it, challenger bid will be declared as successful bid as per Swiss Challenge method guidelines.

Other Terms and Conditions

- Starting price for counter bid under Swiss Challenge method shall be marked up over the Base Bid by not less than five per cent and shall not be more than 15 per cent of the Base Bid.
- On receipt of the EOI and execution of NDA on or prior to 5:00 PM (IST) on November 20, 2025 the eligible Prospective Investors will be provided the access to the data room for carrying out due diligence activity in relation to the Financial Assets.
- Cut-off date of each pool would be the date of assignment agreement. Hence, any recovery received in the account till that date of the respective assignment agreement will remain with the company.
- The sale is on "As Is Where is Basis", "As Is What is Basis" and "Whatever There Is Basis"
- All sales shall be "Without Recourse" to the Company. In the event of non-realisation of amount out of secured assets in connection with the Financial Assets, the Company will not be liable to refund anything in part or full"
- The counter-bids submitted by the Prospective Investors should be unconditional, irrevocable & binding in all respect. Count er-bids cannot be withdrawn once submitted to the Company and successful bidder has to complete the transaction related to sale of the pool of Financial Assets where they are declared successful bidder in the time bound program and contingent bids are liable to be disqualified by the company.
- Under no circumstances Prospective Investors can refuse to complete the transaction citing any reason or defects / objection in any account. If they do so, the matter will be reported to Reserve Bank of India & the respective assignment for taking necessary action.
- In case of similar/identical bids, SCL will have the final right to decide on the settlement of the asset.
- Offers/bids are invited on cash / cash-cum-security receipt basis.
- Settlement of the account should be at the earliest, preferably within T + 2 days from the date of confirmation of the trade.
- SCL reserves the right to withdraw any account from sale process or reject and / or cancel or defer the entire sale process of the assets / bids without assigning any reason. Further SCL also reserves the right to add / modify / delete any of the terms and conditions at its sole discretion.
- Please note that all the related expenses viz. taxes / stamp duty / registration charges and all other miscellaneous expenses etc. that may be arising out of the transaction shall be payable by the Prospective Investors.
- If any dispute arises between SCL and Prospective Investors in relation to the present sale process, it should be settled by mutual discussions and in case amicable settlement is not reached, it shall be subject to the exclusive jurisdiction of the courts situated at New Delhi.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Please note that the sale will be subject to final approval by the competent authority of the Bank.

Eligible parties can submit their counter bids under Swiss Challenge by November 21, 2025 by email or in a sealed envelope by post, as mentioned below

Email: keshav.mundra@sammaancapital.com
 Address: Sammaan Capital Limited 18th Floor, Tower 1, One International Center, Senapati Bapat Marg, Lower Parel, Mumbai – 400013, Maharashtra.
 Yours faithfully,

Authorised Signatory
 Sammaan Capital Limited

UIDAI mulls to issue Aadhaar with photo, QR code

PRESS TRUST OF INDIA
New Delhi, Nov 18

THE UNIQUE IDENTIFICATION Authority of India is mulling issuing an Aadhaar card with the holder's photo and a QR code to prevent misuse of individuals' data and discourage offline verification practices, which are in contravention of the present law, a top official said on Tuesday.

In an open online conference on a new app for Aadhaar, UIDAI CEO Bhuvnesh Kumar said that the authority is considering introducing a new rule in December to discourage offline verification by entities such as hotels, event organisers, etc, and enhance the age verification process using Aadhaar while maintaining the privacy of individuals.

Bullet train's inaugural run to cover 100 km

● Train will run between Surat & Vapi: Vaishnaw

PRESS TRUST OF INDIA
New Delhi, November 18

INDIA'S FIRST BULLET train will now cover a 100 km distance between Surat and Vapi in Gujarat during its inaugural run in August 2027, Railway Minister Ashwini Vaishnaw said on Tuesday.

Earlier, Vaishnaw had said that the inaugural run would happen on a 50 km stretch between Surat and Billimere. The country's first 508-km long high-speed rail corridor is being constructed between Sabarmati (Ahmedabad) and Mumbai to operate a bullet train at 320 kmph, covering the entire distance in 2 hours and 17 minutes.

Its foundation stone was laid in 2017 and the entire project was initially proposed to be ready



by December 2023. However, land acquisition and other issues delayed the ambitious project. "The bullet train, in its inaugural run, will now cover 100 km between Surat and Vapi in August 2027. Earlier, the inaugural run was planned on a 50 km stretch between Surat and Billimora within the same deadline," Vaishnaw told reporters at the Rail Bhawan.

Earlier, the inaugural run was planned on a 50 km stretch between Surat and Billimora within the same deadline

Bank of Maharashtra

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CSB Bank PUBLIC NOTICE ON AUCTION OF PLEDGED GOLD ORnaments

The borrowers in specific and interested bidders in general, are hereby informed that on account of non-repayment of the Banks due by the borrowers as under despite the payment notice and recall/auction notice issued by the Bank, the gold ornaments pledged with the bank security by the respective borrowers for the loan availed by them will be sold in public auction on "as is where is" and "non-recourse" basis through e-auction portal <https://gold.samil.in> on 26th November 2025 at 10.30 AM. The auction may be adjourned to any other later date at the discretion of the bank upon publication of the same in the Bank's notice board. The borrowers are hereby further informed that the gold ornaments will be disposed of by private sale if the public auction is not successful and if there is a further balance to be recovered thereafter, legal action will be initiated against the borrower for recovery of the balance amounts due to the bank. In case of diseased borrower, all conditions will be applicable to legal heirs.

S. No.	Account Name	Client ID	No. of Acc.	Bal. Outstanding as on 16/11/2025	Weight (grams)
HINJEVADI - PUNE					
1	Ashish Krishna Bramhankar	4977993	001	72,402.50	12.50
GOREGAON					
2	Ankit Upendra Singh	10089995	001	6,78,456.74	100.40
3	Dashrath Vasant Kumar Karamalkar	10087160	001	1,02,307.60	15.00
4	Meenakshi Bhupendra Kokate	7074710	001	7,09,000.00	32.70
5	Rukhsana Tajuddin Shaikh	8326447	001	88,744.00	12.00
6	Saurabh Vijay Rokde	7075223	002	5,69,545.57	83.56
7	Shehal Suraj Jalgaonkar	4971343	001	31,222.17	11.00
RAMNAGAR					
8	Kornal Nilesh Doshi	8326198	002	15,40,523.00	264.57
SANTACRUZ EAST					
9	Vijaysagar Ramashray Singh	5068574	001	4,23,172.59	87.00
MALAD WEST ORLEM					
10	Dovidatt Sajjanlal Gupta	1006262	001	4,07,004.98	60.90
11	Gaurav Ashok Sakpal	10073872	001	1,83,453.53	29.53
ANANDNAGAR - PUNE					
12	Akash Chandrakant Dattu	4988326	003	9,49,626.00	131.83
13	Amol Dattatray Kashid	4972279	002	91,045.10	16.60
14	Harshada Suraj Khopade	5074578	001	2,55,545.00	37.70
15	Lalshab Sahelji Mulla	4988751	001	68,744.00	12.00
16	Machandra Eknath Dawbhat	5069944	001	49,681.24	9.00
17	Nita Shrikunshi Bodke	5074360	001	2,48,414.00	36.90
18	Priit Umesh Ghare	8196883	001	18,74,483.00	334.60
19	Rahul Balasaheb Lendave	3998253	002	3,50,827.48	55.00
20	Sanket Anil Shendage	8301455	001	3,26,623.00	50.00
21	Sarthak Santosh Bhiare	5061337	001	2,39,465.00	38.40
22	Shobhaben Maruti Karnalme	5071502	001	1,11,293.17	20.00
23	Swaraj Subhash Kadu	8189190	001	3,61,313.60	27.00
24	Sunjay Dinkar Kadu	7919450	001	5,14,947.00	93.00
GOREGAON EAST					
25	Asma Khatolun	4868358	001	4,29,288.00	64.39
26	Priyanka Nandini Bhatte	8327900	002	17,58,404.90	321.97
27	Sharad Parsu Kamble	10081205	001	1,27,262.53	20.50
KANDIVALI EAST					
28	Vipul Kumar	5068611	001	91,739.08	17.50
ANDHERI - SV ROAD					
29	Mohammad Anas Nayem Shaikh	10046953	001	33,965.00	6.30
30	Mohd Inram Mohd Basheer Shaikh	10025272	001	10,86,528.01	189.95
31	Rajesh Rameshwar Mishra	10023086	002	12,38,838.97	200.34
DHARASHIV					
32	Bharat Nani Rathod	8120082	001	1,22,799.50	29.10
33	Gulchandra Sandeep Mane	5074213	001	1,85,618.97	32.90
34	Nilesh Ashok Umbare	5072366	001	65,308.56	25.00
KHARGHAR - NAVI MUMBAI					
35	Ashutosh Kumar	10093196	001	7,71,152.50	126.03
36	Deepak Nandikumar Khanvilkar	10046524	015	29,71,667.00	466.13
37	Asiya Toik Miner	3711769	008	10,79,902.12	159.20
38	Maheesh Manikraj Deshmukh	4231870	001	4,07,674.72	60.00
39	Namrata Shivram Pandhari	10081347	005	12,03,916.48	207.74
40	Rajaram Eknath Sangar	10071234	001	3,61,313.60	50.10
41	Sunjay Dhanraj Katarnal	8334492	001	19,50,447.40	332.90
KOLHAPUR 2 - MAHALAKSHMI					
42	Ajay Dhanrajrao Deshmukh	4033794	001	79,556.07	13.30
43	Aniket Haibati Chavan	8308898	007	7,74,404.26	144.68
44	Aswani Subhash Karande	8260478	001	38,756.74	7.05
45	Asiya Toik Miner	3711769	008	10,79,902.12	159.20
46	Ayaji Mubarak Subhedar	4187883	001	1,60,800.85	25.63
47	Genesh Balaso Mohite	4378678	011	4,98,307.32	90.60
48	Kishori Keshav Pawar	4444602	009	10,63,233.03	209.67
49	Megharaj Mohan Sankpal	3998253	002	3,50,827.48	55.00
50	Narajai Kailas Masal	5029052	004	3,78,858.73	73.15
51	Narayan Rama Junuri	7962148	001	4,63,676.00	68.35
52	Nasim Mahammad Bhaladar	8320259	003	14,23,675.00	199.58
53	Niraj Ashif Khan	8314264	003	17,79,702.00	229.23
54	Pratikhand Vasant Chavan	8297979	001	4,62,972.00	60.88
55	Rahul Dajiba Patil	8327850	001	3,62,272.00	52.85
56	Rohit Pankaj Divase	4461961	001	3,61,408.01	16.70
57	Sachin Manu Mahadik Mahadik	7084369	001	49,119.64	10.10
58	Sagar Ananda Aswale	8301769	001	1,25,785.20	22.90
59	Shehal Indrajit Pawar	8291789	003	27,36,557.00	382.96
60	Sudhakar Manu Chakralayil	3837494	001	3,61,313.60	50.10
61	Sunil Rajendra Sharma	8324212	002		